

12.12 hrs.

RE. RECORD OF THE PROCEEDINGS OF THE HOUSE DATED 22-3-1979

MR. SPEAKER : Shri K.P. Unnikrishnan, by his letter dated the 23rd March, 1979, has asked for my permission to move the following Motion in the House:

"The House resolves that all reports and records of the proceedings dated 22nd March, 1979, between 1.15 p.m. and 1.50 p.m. to be prepared under Rule 379 and 380(i) and (ii) should not contain any reference to the death of Shri Jaya Prakash Narain made in the House on the receipt of wrong information.

The House further resolves and directs the Secretary to record that "at this stage the House was wrongly informed that Shri Jaya Prakash Narain has passed away" and the House after 'obituary reference adjourned."

Rule 379 of the Rules of Procedure prescribes for preparation of a full report of the proceedings of the House at each of its sittings and Rule 380 provides expunction of such expressions therefrom as are 'defamatory or indecent or unparliamentary or undignified. I appreciate the feelings underlying the Motion. But there is no rule under which the Motion sought to be moved can be covered. Hence, the Motion sought to be moved is impermissible under the Rules. That apart, the record must truly portray the proceedings of the House—the achievements and failures of the concerned Members, our strength and weakness, and our omissions and commissions. Admission of a mistake, however grave it might be, and genuine repentance for the same is a sign of strength and not weakness.

Hence, the consent sought for is not accorded.

MR. SPEAKER : Papers to be Laid.

SHRI JYOTIRMOY BOSU (Diamond Harbour): The *Hindustan Times* wrote this has been going on for seven days. What have you done about it?

MR. SPEAKER : I do not reply to questions here.

12.12 hrs.

PAPERS LAID ON THE TABLE

DETAILED DEMANDS FOR GRANTS OF THE MINISTRY OF AGRICULTURE AND IRRIGATION FOR 1979-80.

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) : I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Agriculture and Irrigation for 1979-80 [Placed in Library. See No. LT-4159/79].

ALUMINIUM CONTROL (AMENDMENT) ORDER, 1979

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK) : I beg to lay on the Table a copy of the Aluminium (Control) Amendment Order, 1979 (Hindi and English version) published in Notification No.S.O. 74(E) in, Gazette of India dated the 6th February, 1979 under sub-section (5) of section 3 of the Essential Commodities Act, 1955 [Placed in Library. See No. LT-4160/79].

DETAILED DEMAND FOR GRANTS OF THE MINISTRY OF HOME AFFAIRS FOR 1979-80.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL) : I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Home Affairs for 1979-80. [Placed in Library. See No. LT-4161/79].

LIGHT DIESEL OIL (FIXATION OF CEILING PRICES) SECOND AMENDMENT ORDER, 1979.

REVISED AND ANNUAL REPORTS OF FERTILIZERS AND CHEMICALS TRAVANCORE LTD., UDYOGRAMANDAL (KERALA) AND NATIONAL FERTILIZERS LTD., NEW DELHI FOR 1977-78.

बेटेलिसियम, रसायन और उर्वरक
बंगाल के राज्य मंत्री (श्री नरसिंह बाबू) :
मैं आप की अनुमति से निम्नलिखित पत्र
सभा पटल पर रखता हूँ :—

- (1) आवश्यक वस्तु अधिनियम, 1955 की
बारा 3 की उपबारा (6) के अन्तर्गत
हुस्का डीजल तेल (उत्पत्ति मूल्य
सीमा निर्धारण) द्वारा संशोधन
बादेस 1979 (हिन्दी तथा बंगाली
संस्करण) की एक प्रति, जो विनाई